

ITEM NO.104

COURT NO.13

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 906/2012

NAND KUMAR

Appellant(s)

VERSUS

STATE OF CHHATTISGARH  
(With office report)

Respondent(s)

WITH

Cr1.A. No. 913/2012  
(With Office Report)  
Cr1.A. No. 912/2012  
(With Office Report)  
Cr1.A. No. 911/2012  
(With Office Report)  
Cr1.A. No. 908/2012  
(With Office Report)  
Cr1.A. Nos. 900-902/2012  
(With Office Report)  
Cr1.A. No. 909-910/2012  
(With Office Report)  
Cr1.A. No. 914/2012  
(With Office Report)

Date : 09/10/2014 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Appellant(s)

Mr. Binay Kr. Das, Adv. (A.C.)

Mr. Dharam Bir Raj Vohra, Adv.

Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Apoorv Kurup, Adv.

Mr. C. D. Singh, Adv.

Ms. Sakshi Kakkar, Adv.

Mr. V.C. Shukla, Adv.

Mr. Rohit Rathi, Adv.

Mr. Dharmendra Kumar Sinha, Adv.

Contd. 2..

UPON hearing the counsel the Court made the following  
O R D E R

At the request of Mr. Binay Kumar Das, learned counsel  
for the appellants, the matters are adjourned by one week.

(S. K. RAKHEJA)  
COURT MASTER

(MINAKSHI MEHTA)  
COURT MASTER